

THE HIGH COURT OF MEGHALAYA: SHILLONG
ORDER

Dated, 4th February, 2026

No. HCM II/34/Pt.III/2014/Estt/66: Pursuant to judgment dated 11.12.2025 passed by the Hon'ble Supreme Court of India in the matter of Criminal Appeal Nos. 5400-5401/2025 (Arising out of SLP (Crl.) Nos.12376-12377/2023) titled Central Bureau of Investigation Vs. Dayamoy Mahato Etc.”, with regard to pending cases under laws such as the UAPA, posing reverse burden of proof on the accused, the Hon'ble the Chief Justice is pleased to direct the following:-

1. In all concerned Courts where such cases are pending, the Special Courts/Sessions Courts are to take up the matters registered earliest, first, unless otherwise warranted.
2. In Courts where the cases have been pending for more than five years, the concerned Courts shall take stock of the situation as and when they are taken up, record detailed order taking note of the previous reasons for adjournment if available, refrain from granting adjournments on routine requests and take up the matter on a day-to-day basis.
3. All concerned Courts having such pending cases are to submit a quarterly report to this Registry as per the enclosed format.

By order;


REGISTRAR GENERAL

Memo.No. HCM II/34/Pt.III/2014/Estt/66-A

Dated, 4th February, 2026

Copy to:-

1. The Registrar-and-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, for kind information of Her Ladyship.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya for kind information of His Lordship.
5. All the District & Sessions Judges, Meghalaya for kind information, compliance and necessary action.
6. The System Analyst, High Court of Meghalaya to upload the same in the official website.
7. Office copy.


REGISTRAR GENERAL

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4/2/26

**QUARTERLY REPORT WITH REGARD TO THE NUMBER OF CASES PENDING
UNDER LAWS SUCH AS THE UAPA, POSING A REVERSE BURDEN OF PROOF ON
THE ACCUSED.**